

Obsolete Spare Parts

It is hereby understood and agreed, subject otherwise to the terms, conditions and exclusions of the Policy and endorsed hereon, that in the event of spares currently insured hereunder and represented within the total Sum Insured under the Policy, becoming obsolete following an indemnifiable loss to the Plant & Machinery to which they belong, such spare parts shall also be deemed a constructive total loss provided always that such parts cannot be used as spares for any other units within the premises of the Insured. The Company shall retain salvage rights over such parts.

The indemnity provided herein shall be subject to the limit of indemnity as specified in The Schedule.